

(2021) 06 CAT CK 0009

In the Central Administrative Tribunal

Case No : Original Application No. 180, 00233 Of 2021

John C.Varghese

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 08-06-2021

Acts Referred:

Constitution Of India, 1949 — Article 14, 16

Citation : (2021) 06 CAT CK 0009

Hon'ble Judges : P. Madhavan, Member (J);K.V .Eapen, Member (A)

Bench : Division Bench

Advocate : R. Sreeraj, C.P. Ravikumar

Final Decision : Disposed Of

Judgement

P.Madhavan, Judicial Member

1. This Original Application has been filed by the applicant seeking the following reliefs:

(i) Declare that the inaction on the part of nd rd the 2 and 3 respondents in considering the request of the applicant for a transfer to the State Social

Welfare Board, Karnataka at Bengaluru is illegal, arbitrary, unjust, unreasonable and irrational and that it violates Articles 14 and 16 of the Constitution

of India.

(ii) Direct the 2nd respondent to consider the applicant for a transfer to the State Social Welfare Board, Karnataka at Bengaluru and to grant him such

transfer forthwith.

(iii) Such other relief as may be prayed for and this Hon'ble Tribunal may deem fit to grant.

(iv) Grant the cost of this Original Application.

2. When the matter came up for admission hearing, it appears that Annexures A-3, A-4 and A-5 representations given by the applicant are still

pending with the respondents and no order has been passed on these representations. Learned counsel for the applicant submits that the applicant will

be satisfied, if a direction is given to the respondents to dispose of the representations produced as Annexures A-3, 4 & 5 on merit within a time

frame.

3. Adv.Mr.C.P.Ravikumar,ACGSC takes notice on behalf of the respondents and submits that he has no objection in disposing of the representations,

if any, pending with the respondents.

4. In view of the limited relief sought for, the competent authority is directed to consider Annexures A-3,4 & 5 representations in the light of relevant

rules and regulations on the subject and pass a reasoned and speaking order within a period of 3 months from the date of receipt of this order.

5. The Original Application is disposed of as above. No costs.